



In the  
**Reserve Bank of India**  
10/3/8, Nrupathunga Road  
Bengaluru-560001

Present

**Shri Jose J Kattoor**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**

Date: October 22, 2019  
**C.A. BGL 442/2019**

In the matter of

**M/s Konverge Healthcare Private Limited**  
#153, Sector 5,  
HSR Layout, Bengaluru 560102

**(Applicant)**

In exercise of the powers under Section 15 (1) of the Foreign Exchange Management Act, 1999, and the Regulations/Rules/Notifications/Orders framed there under, I pass the following

**Order**

The applicant has filed a compounding application dated June 04, 2019, received at the office of Reserve Bank of India, Bengaluru, on June 24, 2019, for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999, (the FEMA) and the Regulations issued there under. The contravention sought to be compounded is the delay in reporting receipt of foreign inward remittance in form ARF towards subscription to equity, in terms of Paragraph 9(1)(A), of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000, notified vide Notification No. FEMA 20/2000-RB dated May 03, 2000, and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant, M/s Konverge Healthcare Private Limited, was incorporated on December 05, 2014, under the Companies Act, 1956, as per the Certificate of Incorporation issued by the



Assistant Registrar of Companies, Karnataka. The activity undertaken by the company is wholesale trade of pharmaceutical and medical goods. The applicant had received funds towards share application money from the non-resident investor, namely, M/s Beta TC Holdings Pte Ltd, Singapore, as shown below:

**Table -1**

<b>Sr. No.</b>	<b>Date of Receipt</b>	<b>Total Amount (INR)</b>	<b>Date of Reporting to RBI / AD Bank</b>
1	31-03-2017	20,00,00,000.00	14-06-2017
	<b>Total</b>	<b>20,00,00,000.00</b>	

The applicant reported receipt of remittance to the Reserve Bank / Authorized Dealer Bank, with a delay of one month fifteen days, beyond the stipulated period of 30 days in respect of the remittance indicated in the Table 1 above. Whereas, in terms of Paragraph 9(1)(A) of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India, as per the prescribed procedure, not later than 30 days, from the date of receipt of the amount of consideration.

3. The applicant was given an opportunity for personal hearing, vide Reserve Bank's letter FE.BG.FID (CEFA) No. 998/22.10.490/2019-20, dated October 15, 2019, for further submission in person and/or producing documents, if any, in support of the application. The applicant's authorized representative, Mr. Tarun Kumar, Promoter and Whole Time Director, who appeared for the personal hearing on October 22, 2019, admitted the contravention as stated in paragraph 2 above, committed by the applicant, for which compounding has been sought. During the personal hearing, the representative of the applicant requested that as the contravention was not intentional or with a malafide intention, and was mainly due to inadvertence, a lenient view may be taken in disposal of the application. The application for compounding is, therefore, being considered on the basis of the averments made in the application, as well as other documents and submissions made in this context, by the applicant during personal hearing and thereafter.



4. I have given my careful consideration to the documents on record and submission made by the applicant during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provision issued in terms of:

Paragraph 9(1)(A) of Schedule I to Notification No. FEMA 20/2000-RB, due to delay in reporting of foreign inward remittance, received towards subscription to equity as detailed in paragraph 2 above. The contravention relates to an amount of **₹20,00,00,000.00**, and the period of delay is one month and fifteen days.

5. It has been declared in the compounding application dated June 04, 2019, that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the undertaking, furnished as part of the compounding application that the applicant was not under any enquiry/investigation /adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it, thereafter. It has further been declared that the applicant has not filed any appeal under Section 17 or Section 19 of FEMA, 1999. Accordingly, the above contravention which is being compounded in this order is subject to the veracity of the above declarations made by the applicant, and this order is without prejudice to any other action which may be taken by any authority under the extant laws, if the said declarations are subsequently discovered to be false and/or incorrect.

6. In terms of Section 13 of the FEMA, any person contravening any provision of the Act, shall be liable to a penalty up to thrice the sum involved, in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount of **₹27,000.00 (Rupees Twenty Seven Thousand only)**, will meet the ends of justice.

8. Accordingly, I compound the admitted contravention, namely, contravention of the provisions of Paragraph 9(1)(A) of Schedule I to Notification No. FEMA



20/2000-RB, by the applicant, based on the facts discussed above, in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000, on payment of an amount of **₹27,000.00 (Rupees Twenty Seven Thousand only)**, which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, 2<sup>nd</sup> Floor, 10/3/8, Nrupathunga Road, Bengaluru – 560001, by a demand draft drawn in favour of the “Reserve Bank of India”, payable at Bengaluru, within a period of 15 days, from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000, shall apply.

The application is disposed of accordingly.

Dated this, the Twenty Second day of October 2019.

**Sd/-**

**(Jose J Kattoor)**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**